

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 203
IB-381/ND/2020

IN THE MATTER OF:

M/s. Harmilap Media Pvt. Ltd.

...PETITIONER

Vs.

M/s. Rama Krishna Buildwell Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 12.03.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Robin George and Mohd
Zeeshan Ansari, Advocates

For the Respondent/ Corporate-debtor :Ms. Shivani, Advocate.

ORDER

Ms. Shivani learned counsel appearing on behalf of the corporate-debtor has submitted that she undertakes to file fresh vakalatnama in course of day before the Registry and also undertakes to file the reply by Monday i.e., 16.03.2020.

Considering these facts one more opportunity is given to the respondent to file the reply by Monday i.e., 16.03.2020, failing which the corporate-debtor shall be debarred from filing the reply. Matter is adjourned to 18.03.2020.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(Abni Ranjan Kumar Sinha)
Member (J)

(Meenu)